

1	2	3	4	5	6
27	16.02.2013	67.26	1.80	69.06	Increase in Basic Price
28	02.03.2013	69.06	1.68	70.74	Increase in Basic Price
29	16.03.2013	70.74	-2.40	68.34	Reduction in Basic Price
30	01.04.2013	68.34	-0.03	68.31	Reduction in Siding chg.
31	02.04.2013	68.31	-1.02	67.29	Reduction in Basic Price
32	16.04.2013	67.29	-1.20	66.09	Reduction in Basic Price
33	01.05.2013	66.09	-3.00	63.09	Reduction in Basic Price
34	01.06.2013	63.09	0.90	63.99	Increase in Basic Price
35	16.06.2013	63.99	2.40	66.39	Increase in Basic Price
36	29.06.2013	66.39	2.19	68.58	Increase in Basic Price & Delivery charges
37	15.07.2013	68.58	1.86	70.44	Increase in Basic Price
38	01.08.2013	70.44	0.84	71.28	Increase in Basic Price
Current RSP at Delhi				71.28	Current RSP at Delhi

Employment opportunity for locals at Paradeep oil refinery

2003. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that at the Indian Oil refinery at Paradeep, preferences are not being given to the local landless labourers in rural appointments and also to work even as contract labourers;

(b) whether it is also a fact that those contract labourers are not getting the minimum wages and other statutory benefit; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAXMI): (a) Indian Oil Corporation

Limited (IOCL) has reported that presently, Paradip Refinery is under construction and about 15,000 local labourers from Odisha, out of total construction workforce of about 30,000 are working as contract labourers with various agencies. Preference is given to local labourers in the project construction work at Paradip Refinery Project, to work as contract labour, as per their skills. To ensure this, suitable provision has also been kept in the respective contracts. Since, construction of Refinery requires very specialized skills, agencies / contractors source specialized manpower from outside Odisha, for the skills that are not available locally.

(b) and (c) As per IOCL, all contract labourers are getting minimum wages and other statutory benefits and in most of the cases, they get more than the minimum wages depending upon the market rate for their skills. Payment of minimum wages is ensured through regular inspection by representatives of IOCL. Further, Central Labour Authorities regularly inspect contractor's establishments to ensure payment of minimum wages, and other statutory benefits.

Power generation by public and private sectors

2004. SHRI MOHD. ALI KHAN:

SHRIMATI T. RATNA BAI:

Will the Minister of POWER be pleased to state:

(a) whether Government has details of the installed capacity of power generation in public and private sectors particularly in the agency areas, State-wise;

(b) if so, the details thereof including Andhra Pradesh in the Eleventh and Twelfth Five Year Plan periods, State-wise; and

(c) whether Government has utilized such power and for what purpose, public and private sector-wise?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) and (b) The state-wise break up of installed generating capacity by end of 11th & 12th Plan is given in Statement (See below).

(c) Electricity being a concurrent subject, supply and distribution of electricity within a State to different categories of consumers or sectors including public and private comes under the purview of the respective State Governments/ State Power Utilities.